

**ROSTER OF HON'BLE DIVISION BENCHES (WRIT, CIVIL,
CRIMINAL & TAX) FOR URGENT, MOTION AND REGULAR CASES**

w.e.f. 4.01.2023

1	DB-I (WRIT & CIVIL)	<p align="center">HON'BLE THE CHIEF JUSTICE HON'BLE MR. JUSTICE ARUN PALLI</p> <p><u>MONDAY TO FRIDAY</u></p> <ul style="list-style-type: none"> • All cases referred to DB (Civil & Writs) • Writ Petitions – PIL, Human Rights & Green (Environmental & Pollution) • Education matters relating to admissions, affiliations, NOC, increase in seats etc. pertaining to Diplomas, Undergraduate, Post graduate and Higher Degree Courses • Writ Petitions relating to Tender Matters • All Writ Petitions challenging constitutional validity of any Act, statutory rules or notification pertaining to Education and Admission • All Writ Petitions other than those assigned to other DBs • All Writ Petitions challenging constitutional validity of any Act, statutory rules or notification other than those assigned to other DBs • All freshly registered LPA (Service Matters) except arising out of Writ Petitions–Service Matters of Subordinate Courts and High Court • Commercial Appellate Division (matters Rs. 500 Crores and above) <p align="right"><i>(Motion & Regular)</i></p> <p>FRIDAY After Division Bench cases, Hon'ble the Chief Justice will sit singly and take up following matters: -</p> <ul style="list-style-type: none"> • Arbitration cases under Section 11 of Arbitration & Conciliation Act, 1996 (Agreement Value of Rs. Five Crore and above) <p align="right"><i>(Motion & Regular)</i></p>
2	DB-II (WRIT, CIVIL & CRIMINAL)	<p align="center">HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH HON'BLE MR. JUSTICE VIKRAM AGGARWAL</p> <ul style="list-style-type: none"> • Writ Petitions – HUID – Punjab, Haryana & UT • All LPAs (including freshly registered) arising out of Writ Petitions–Service Matters of Subordinate Courts and High Court • All service matters relating to Judicial Officers & Petitions pertaining to selection of Judicial Officers • All Writ Petitions challenging constitutional validity of any Act, statutory rules or notification Service Laws pertaining to Subordinate courts and High Court and in the aforesaid subject matter assigned to Hon'ble DB • Death Sentence Reference (Murder Reference Cases) alongwith connected appeal/Revision • Cases relating to Intelligence Agencies like R&AW, Aviation Research Centre (ARC) and Intelligence Bureau (IB) (Other than CBI) • All Criminal matters (DB) involving sitting/former MP/MLAs • All referred to DB cases (Criminal) • Company Appeals • Civil Reference

		<ul style="list-style-type: none"> • Criminal Contempt • Contempt Appeals • Commercial Appellate Division (matters less than Rs. 500 Crores) <p style="text-align: right;"><i>(Motion & Regular)</i></p>
3	DB-III (WRIT, TAX, CIVIL & CRIMINAL)	<p style="text-align: center;">HON'BLE MS. JUSTICE RITU BAHRI HON'BLE MRS. JUSTICE MANISHA BATRA</p> <ul style="list-style-type: none"> • All Tax matters including Writ Petitions • Appeals under Prevention of Money Laundering Act and Benami Property Transaction Act • Petitions under Prevention of Money Laundering Act, Foreign Exchange Management Act and Foreign Trade Development and Regulation Act • All Writ Petitions challenging constitutional validity of any Act, statutory rules or notification in the aforesaid subject matter assigned to Hon'ble DB • Criminal Appeals • Leave to Appeal • Appeals against acquittal • Criminal Writ Parole DB <p style="text-align: right;"><i>(Motion & Regular)</i></p>
4	DB-IV (WRIT & CRIMINAL)	<p style="text-align: center;">HON'BLE MR. JUSTICE TEJINDER SINGH DHINDSA HON'BLE MR. JUSTICE SANJIV BERRY</p> <ul style="list-style-type: none"> • The matter challenging the action of the Financial Institutions under the State Financial Corporations Act, 1951, the Recovery of Debts due to Banks & Financial Institution Act, 1993 and Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 (All cases relating to Banking transactions) • All Writ Petitions challenging constitutional validity of any Act, statutory rules or notification in the aforesaid subject matter assigned to Hon'ble DB • Criminal Appeals • Leave to appeal • Appeals against acquittal • Criminal writ Parole DB <p style="text-align: right;"><i>(Motion & Regular)</i></p>
5	DB-V (WRIT, CIVIL & CRIMINAL)	<p style="text-align: center;">HON'BLE MR. JUSTICE GURMEET SINGH SANDHAWALIA HON'BLE MS. JUSTICE HARPREET KAUR JEEWAN</p> <ul style="list-style-type: none"> • All LPAs (except Service matter but including Labour & Industrial Disputes • Writ petitions challenging compulsory acquisition of land/immoveable property • All Writ Petitions challenging constitutional validity of any Act, statutory rules or notification in the aforesaid subject matter assigned to Hon'ble DB and pertaining Labour & Industrial Disputes • Criminal Appeals • Leave to Appeal • Appeals against acquittal • Criminal Writ Parole DB <p style="text-align: right;"><i>(Motion & Regular)</i></p>

6	DB-VI <i>(WRIT, CIVIL & CRIMINAL)</i>	<p>HON'BLE MR. JUSTICE M.S. RAMACHANDRA RAO HON'BLE MRS. JUSTICE SUKHVINDER KAUR</p> <ul style="list-style-type: none"> • All LPAs (Service matter) except freshly registered matters and except matters arising out of Writ Petitions–Service Matters of Subordinate Courts and High Court • Writ Petitions – Central Administrative Tribunal • Cases relating to street vendors/hawkers • All Writ Petitions challenging constitutional validity of any Act, statutory rules or notification of Service Laws and other aforesaid subject matter assigned to Hon'ble DB (excluding service laws pertaining to Subordinate Courts and High Court) • Criminal Appeals • Leave to appeal • Appeals against acquittal • Criminal writ Parole DB <p style="text-align: right;"><i>(Motion & Regular)</i></p>
7	DB-VII <i>(CRIMINAL)</i>	<p>HON'BLE MR. JUSTICE HARINDER SINGH SIDHU HON'BLE MR. JUSTICE LALIT BATRA</p> <ul style="list-style-type: none"> • Criminal Appeals • Leave to appeal • Appeals against acquittal • Criminal writ Parole DB <p style="text-align: right;"><i>(Motion & Regular)</i></p>
8	DB-VIII <i>(WRIT, CIVIL & CRIMINAL)</i>	<p>HON'BLE MRS. JUSTICE LISA GILL HON'BLE MRS. JUSTICE RITU TAGORE</p> <ul style="list-style-type: none"> • Writ Petitions in respect of Election matters, challenging the election process in relation to Parliament, Legislative Assemblies, Municipalities & Panchayats, disqualification of members of the Legislative Assembly & Parliament • FAO (Matrimonial, Guardian & Wards Act and Family Court) • FAO (Misc. DB) • RFA pertaining to Family Courts Act, 1984 • Writ Petitions – Mines & Minerals • All Writ Petitions challenging constitutional validity of any Act, statutory rules or notification in the aforesaid subject matter assigned to Hon'ble DB • Criminal Appeals • Leave to appeal • Appeals against acquittal • Criminal writ Parole DB <p style="text-align: right;"><i>(Motion & Regular)</i></p>
9	DB-IX <i>(WRIT & CRIMINAL)</i>	<p>HON'BLE MR. JUSTICE SURESHWAR THAKUR HON'BLE MR. JUSTICE KULDEEP TIWARI</p> <ul style="list-style-type: none"> • Writ Petitions – Village Common Land & Consolidation of Land Holdings • Writ Petitions in respect of change of land use • All Writ Petitions challenging constitutional validity of any Act, statutory rules or notification pertaining Land Laws and in the aforesaid subject matter assigned to Hon'ble DB • Criminal Appeals • Leave to appeal • Appeals against acquittal • Criminal writ Parole DB <p style="text-align: right;"><i>(Motion & Regular)</i></p>

**ROSTER OF HON'BLE SINGLE BENCHES (WRIT) FOR URGENT,
MOTION AND REGULAR CASES**

1	SB-I (WRIT & CRIMINAL)	<p align="center">HON'BLE MR. JUSTICE RAJ MOHAN SINGH</p> <ul style="list-style-type: none"> • Writ Petitions – Allotment of Government Houses • Writ Petitions – Route Permit • All Criminal matters (SB) involving sitting/former MP/MLAs • Writ Petitions – Government Service – Haryana Police • Writ Petitions – retiral/pension benefits – Haryana, SC&OSB- Haryana <p align="right"><i>(Motion & Regular)</i></p>
2	SB-II (WRIT)	<p align="center">HON'BLE MS. JUSTICE JAISHREE THAKUR</p> <ul style="list-style-type: none"> • Writ Petitions – SC & OSB – Service – Haryana • Writ Petitions – Compassionate Appointment –SC & OSB– Service –Haryana • Writ Petitions – Co-operative • Writ Petitions – General Misc. – Cases relating to Stamp Duty & Stamp Act <p align="right"><i>(Motion & Regular)</i></p>
3	SB-III (WRIT)	<p align="center">HON'BLE MR. JUSTICE ANIL KSHETARPAL</p> <ul style="list-style-type: none"> • Writ Petitions – Government Service – Punjab (Except Punjab Police) • Writ Petitions – Compassionate Appointment –Government Service – Punjab (including Punjab Police) <p align="right"><i>(Motion & Regular)</i></p>
4	SB-IV (WRIT, CIVIL)	<p align="center">HON'BLE MR. JUSTICE AVNEESH JHINGAN</p> <ul style="list-style-type: none"> • Commercial Division & International Commercial Arbitration matters • Writ Petitions – Arbitration Disputes • Arbitration Cases under Section 11 of the Arbitration and Conciliation Act,1996 (Agreement Value less than 5 Crores) • Any other matter not assigned to any other Hon'ble Bench pertaining to Civil/Writ Single Bench • Civil Revision – Arbitration Disputes • FAO –Arbitration • Writ Petitions – General Misc. – Cases relating to all kind of License • Writ Petitions – RTI <p align="right"><i>(Motion & Regular)</i></p>
5	SB-V (WRIT)	<p align="center">HON'BLE MR. JUSTICE MANOJ BAJAJ</p> <ul style="list-style-type: none"> • Writ Petitions – Labour & Industrial Disputes • Writ Petitions – medical reimbursement – Government Service – Punjab & Haryana, SC&OSB- Punjab & Haryana • Writ Petitions – medical reimbursement – Government Service – UT &UOI, SC&OSB-UT & UOI

		<ul style="list-style-type: none"> • Writ Petitions –Government Service-UIO, SC & OSB – UIO • Writ Petitions – Government Service-UT, SC & OSB – UT • Writ Petitions – Compassionate Appointment –Government Service– UT & UIO, SC & OSB– UT & UIO • Writ Petitions – General Misc. – UT • Writ Petitions – General Misc. – Cases relating to Maintenance & Welfare of Parents/Senior Citizens <p style="text-align: right;"><i>(Motion & Regular)</i></p>
6	SB-VI (WRIT)	<p style="text-align: center;">HON’BLE MR. JUSTICE HARNARESH SINGH GILL</p> <ul style="list-style-type: none"> • Writ Petitions – Government Service – Haryana- Education Department <p style="text-align: right;"><i>(Motion & Regular)</i></p>
7	SB-VII (WRIT)	<p style="text-align: center;">HON’BLE MR. JUSTICE SUVIR SEHGAL</p> <ul style="list-style-type: none"> • Writ Petitions – Government Service – Haryana (Except Education Department & Haryana Police) • Writ Petitions – Compassionate Appointment –Government Service – Haryana (including Education Department & Haryana Police) • Writ Petitions–Service Matters of Subordinate Courts and High Court <p style="text-align: right;"><i>(Motion & Regular)</i></p>
8	SB-VIII (WRIT)	<p style="text-align: center;">HON’BLE MR. JUSTICE JASGURPREET SINGH PURI</p> <ul style="list-style-type: none"> • Writ Petitions – retiral/pension benefits – Punjab, SC & OSB – Punjab • Writ Petitions – retiral/pension benefits– UT, UIO, SC & OSB - UT & UIO • Writ Petitions – General Misc. - Disputes regarding Passport; Petrol Pump, Kerosene oil and Gas agencies • Writ Petitions – General Misc. – Food Grains and Milling <p style="text-align: right;"><i>(Motion & Regular)</i></p>
9	SB-IX (WRIT)	<p style="text-align: center;">HON’BLE MR. JUSTICE VIKAS BAHL</p> <ul style="list-style-type: none"> • Writ Petitions – Land Laws • Writ Petitions –Education (other than those assigned to DB) • Writ Petitions – Municipal & Panchayat <p style="text-align: right;"><i>(Motion & Regular)</i></p>
10	SB-X (WRIT)	<p style="text-align: center;">HON’BLE MR. JUSTICE VINOD S. BHARDWAJ</p> <ul style="list-style-type: none"> • Writ Petitions – General Misc. (<i>except Specifically assigned to other Hon’ble Benches</i>) <p style="text-align: right;"><i>(Motion & Regular)</i></p>
11	SB-XI (WRIT)	<p style="text-align: center;">HON’BLE MR. JUSTICE PANKAJ JAIN</p> <ul style="list-style-type: none"> • Writ Petitions – Government Service – Punjab Police • Writ Petitions – SC&OSB – Service – Punjab • Writ Petitions – Compassionate Appointment –SC & OSB– Service –Punjab <p style="text-align: right;"><i>(Motion & Regular)</i></p>

**ROSTER OF HON'BLE SINGLE BENCHES (CIVIL) FOR URGENT,
MOTION AND REGULAR CASES**

1	SB-I (CIVIL)	HON'BLE MR. JUSTICE B.S. WALIA <ul style="list-style-type: none"> • Civil Revision – Rent • Civil Revision – IO & Others • FAO – MACT • RSA <p align="right"><i>(Motion & Regular)</i></p>
2	SB-II (CIVIL)	HON'BLE MR. JUSTICE ANUPINDER SINGH GREWAL <ul style="list-style-type: none"> • Civil Revision – Rent • Civil Revision – IO & Others • FAO – MACT • RSA <p align="right"><i>(Motion & Regular)</i></p>
3	SB-III (CIVIL)	HON'BLE MR. JUSTICE HARMINDER SINGH MADAN <ul style="list-style-type: none"> • Civil Revision – Rent • Civil Revision – IO & Others • FAO – MACT • RSA <p align="right"><i>(Motion & Regular)</i></p>
4	SB-IV (CIVIL)	HON'BLE MR. JUSTICE ARVIND SINGH SANGWAN <ul style="list-style-type: none"> • COCP <p align="right"><i>(Motion & Regular)</i></p>
5	SB-V (CIVIL)	HON'BLE MR. JUSTICE RAJBIR SEHRAWAT <ul style="list-style-type: none"> • Civil Revision – Rent • Civil Revision – IO & Others • FAO – MACT • RSA <p align="right"><i>(Motion & Regular)</i></p>
6	SB-VI (CIVIL & WRIT)	HON'BLE MR. JUSTICE MAHABIR SINGH SINDHU <ul style="list-style-type: none"> • RFA • Writ Petitions seeking enhancement or apportionment of compensation on account of acquisition / requisition of land and other related issues other than those listed before DB • FAO against Land Acquisition and Requisition Act • Civil Revision against Land Acquisition Act & Land Acquisition and Requisition Act • Appeals/Revisions under Trade Mark Act, Copyrights Act, The Patent Act and Design Act • RERA Appeals, Civil Reference, Civil Original & Probate • Company Matters • Civil Revision – Rent • RSA <p align="right"><i>(Motion & Regular)</i></p>

7	SB-VII (CIVIL)	<p>HON'BLE MR. JUSTICE HARSIMRAN SINGH SETHI</p> <ul style="list-style-type: none"> • Civil Revision – Rent • Civil Revision – IO & Others • FAO – MACT • RSA & RSA (Service) <p style="text-align: right;"><i>(Motion & Regular)</i></p>
8	SB-VIII (CIVIL)	<p>HON'BLE MR. JUSTICE ARUN MONGA</p> <ul style="list-style-type: none"> • Civil Revision – Rent • Civil Revision – IO & Others • FAO – MACT • RSA <p style="text-align: right;"><i>(Motion & Regular)</i></p>
9	SB-IX (CIVIL)	<p>HON'BLE MRS. JUSTICE ALKA SARIN</p> <ul style="list-style-type: none"> • Execution First Appeal, Second Appeal Against Order & Execution Second Appeal • Civil Revision – Rent • Civil Revision – IO & Others • FAO – MACT • RSA <p style="text-align: right;"><i>(Motion & Regular)</i></p>
10	SB-X (CIVIL)	<p>HON'BLE MRS. JUSTICE MEENAKSHI I. MEHTA</p> <ul style="list-style-type: none"> • Civil Revision – Rent • Civil Revision – IO & Others • FAO – MACT & Railway Claim Tribunal & Misc. • RSA <p style="text-align: right;"><i>(Motion & Regular)</i></p>
11	SB-XI (CIVIL)	<p>HON'BLE MRS. JUSTICE ARCHANA PURI</p> <ul style="list-style-type: none"> • Civil Revision – Rent • Civil Revision – IO & Others • FAO – MACT <p style="text-align: right;"><i>(Motion & Regular)</i></p>
12	SB-XII (CIVIL)	<p>HON'BLE MR. JUSTICE VIKAS SURI</p> <ul style="list-style-type: none"> • Civil Revision – Rent • Civil Revision – IO & Others • FAO – MACT • RSA <p style="text-align: right;"><i>(Motion & Regular)</i></p>
13	SB-XIII (CIVIL)	<p>HON'BLE MS. JUSTICE NIDHI GUPTA</p> <ul style="list-style-type: none"> • Transfer Petitions (Civil) • Civil Revision – Rent • Civil Revision – IO & Others • FAO – MACT <p style="text-align: right;"><i>(Motion & Regular)</i></p>

**ROSTER OF HON'BLE SINGLE BENCHES (CRIMINAL) FOR
URGENT, MOTION AND REGULAR CASES**

1	SB-I (CRIMINAL)	<p style="text-align: center;">HON'BLE MR. JUSTICE DEEPAK SIBAL</p> <ul style="list-style-type: none"> • Regular & Anticipatory Bail matters and any matter connected therewith arising out of same FIR/Complaint. • Quashing & Direction Petitions • Criminal Appeals • Appeals against acquittal • Leave to appeal • Criminal Revisions (IO & Others) • Criminal cases in which proceedings have been stayed • Transfer Petitions (Criminal) • Criminal Writs (Court Martial) • Criminal Writ Petition (Parole & Furlough) • Criminal Writ Petition Premature-Release • Criminal Writs (Habeas Corpus) • Criminal Writ petitions in respect of Protection of life and Liberty (Protection matters) <p style="text-align: right;"><i>(Motion & Regular)</i></p>
2	SB-II (CRIMINAL)	<p style="text-align: center;">HON'BLE MR. JUSTICE GURVINDER SINGH GILL</p> <ul style="list-style-type: none"> • Cases under the Prevention of Corruption Act, 1988 and any other connected matter therewith arising out of the same FIR/Complaint • Transfer Petitions (Criminal) • Criminal Writs (Court Martial) • Criminal Writ Petition (Parole & Furlough) • Criminal Writ Petition Premature-Release • Criminal Writs (Habeas Corpus) • Criminal Writ petitions in respect of Protection of life and Liberty (Protection matters) • Criminal Reference • Criminal Original • Any other matter not assigned to any other Hon'ble Bench pertaining to Criminal Single Bench <p style="text-align: right;"><i>(Motion & Regular)</i></p>
3	SB-III (CRIMINAL)	<p style="text-align: center;">HON'BLE MR. JUSTICE SUDHIR MITTAL</p> <ul style="list-style-type: none"> • Regular & Anticipatory Bail matters and any matter connected therewith arising out of same FIR/Complaint. • Quashing & Direction Petitions • Criminal Appeals • Appeals against acquittal • Leave to appeal • Criminal Revisions (IO & Others) • Criminal cases in which proceedings have been stayed • Transfer Petitions (Criminal) • Criminal Writs (Court Martial) • Criminal Writ Petition (Parole & Furlough) • Criminal Writ Petition Premature-Release • Criminal Writs (Habeas Corpus) • Criminal Writ petitions in respect of Protection of life and Liberty (Protection matters) <p style="text-align: right;"><i>(Motion & Regular)</i></p>

4	SB-IV (CRIMINAL)	<p>HON'BLE MRS. JUSTICE MANJARI NEHRU KAUL</p> <ul style="list-style-type: none"> • Regular & Anticipatory Bail matters and any matter connected therewith arising out of same FIR/Complaint. • Quashing & Direction Petitions • Criminal Appeals • Appeals against acquittal • Leave to appeal • Criminal Revisions (IO & Others) • Criminal cases in which proceedings have been stayed • Transfer Petitions (Criminal) • Criminal Writs (Court Martial) • Criminal Writ Petition (Parole & Furlough) • Criminal Writ Petition Premature-Release • Criminal Writs (Habeas Corpus) • Criminal Writ petitions in respect of Protection of life and Liberty (Protection matters) <p style="text-align: right;"><i>(Motion & Regular)</i></p>
5	SB-V (CRIMINAL)	<p>HON'BLE MR. JUSTICE ANOOP CHITKARA</p> <ul style="list-style-type: none"> • Regular & Anticipatory Bail matters and any matter connected therewith arising out of same FIR/Complaint. • Quashing & Direction Petitions • Criminal Appeals • Appeals against acquittal • Leave to appeal • Criminal Revisions (IO & Others) • Criminal cases in which proceedings have been stayed • Transfer Petitions (Criminal) • Criminal Writs (Court Martial) • Criminal Writ Petition (Parole & Furlough) • Criminal Writ Petition Premature-Release • Criminal Writs (Habeas Corpus) • Criminal Writ petitions in respect of Protection of life and Liberty (Protection matters) • Cases of CBI <p style="text-align: right;"><i>(Motion & Regular)</i></p>
6	SB-VI (CRIMINAL)	<p>HON'BLE MR. JUSTICE ASHOK KUMAR VERMA</p> <ul style="list-style-type: none"> • Regular & Anticipatory Bail matters and any matter connected therewith arising out of same FIR/Complaint. • Quashing & Direction Petitions • Criminal Appeals • Appeals against acquittal • Leave to appeal • Criminal Revisions (IO & Others) • Criminal cases in which proceedings have been stayed • Transfer Petitions (Criminal) • Criminal Writs (Court Martial) • Criminal Writ Petition (Parole & Furlough) • Criminal Writ Petition Premature-Release • Criminal Writs (Habeas Corpus) • Criminal Writ petitions in respect of Protection of life and Liberty (Protection matters) <p style="text-align: right;"><i>(Motion & Regular)</i></p>

7	SB-VII (CRIMINAL)	<p style="text-align: center;">HON'BLE MR. JUSTICE KARAMJIT SINGH</p> <ul style="list-style-type: none"> • Regular & Anticipatory Bail matters and any matter connected therewith arising out of same FIR/Complaint. • Quashing & Direction Petitions • Criminal Appeals • Appeals against acquittal • Leave to appeal • Criminal Revisions (IO & Others) • Criminal cases in which proceedings have been stayed • Transfer Petitions (Criminal) • Criminal Writs (Court Martial) • Criminal Writ Petition (Parole & Furlough) • Criminal Writ Petition Premature-Release • Criminal Writs (Habeas Corpus) • Criminal Writ petitions in respect of Protection of life and Liberty (Protection matters) <p style="text-align: right;"><i>(Motion & Regular)</i></p>
8	SB-VIII (CRIMINAL)	<p style="text-align: center;">HON'BLE MR. JUSTICE VIVEK PURI</p> <ul style="list-style-type: none"> • Regular & Anticipatory Bail matters and any matter connected therewith arising out of same FIR/Complaint. • Quashing & Direction Petitions • Criminal Appeals • Appeals against acquittal • Leave to appeal • Criminal Revisions (IO & Others) • Criminal cases in which proceedings have been stayed • Transfer Petitions (Criminal) • Criminal Writs (Court Martial) • Criminal Writ Petition (Parole & Furlough) • Criminal Writ Petition Premature-Release • Criminal Writs (Habeas Corpus) • Criminal Writ petitions in respect of Protection of life and Liberty (Protection matters) <p style="text-align: right;"><i>(Motion & Regular)</i></p>
9	SB-IX (CRIMINAL)	<p style="text-align: center;">HON'BLE MR. JUSTICE RAJESH BHARDWAJ</p> <ul style="list-style-type: none"> • Regular & Anticipatory Bail matters and any matter connected therewith arising out of same FIR/Complaint. • Quashing & Direction Petitions • Criminal Appeals • Appeals against acquittal • Leave to appeal • Criminal Revisions (IO & Others) • Criminal cases in which proceedings have been stayed • Transfer Petitions (Criminal) • Criminal Writs (Court Martial) • Criminal Writ Petition (Parole & Furlough) • Criminal Writ Petition Premature-Release • Criminal Writs (Habeas Corpus) • Criminal Writ petitions in respect of Protection of life and Liberty (Protection matters) <p style="text-align: right;"><i>(Motion & Regular)</i></p>

10	SB-X (CRIMINAL)	<p style="text-align: center;">HON'BLE MR. JUSTICE SANDEEP MOUDGIL</p> <ul style="list-style-type: none"> • Regular & Anticipatory Bail matters and any matter connected therewith arising out of same FIR/Complaint. • Quashing & Direction Petitions • Criminal Appeals • Appeals against acquittal • Leave to appeal • Criminal Revisions (IO & Others) • Criminal cases in which proceedings have been stayed • Transfer Petitions (Criminal) • Criminal Writs (Court Martial) • Criminal Writ Petition (Parole & Furlough) • Criminal Writ Petition Premature-Release • Criminal Writs (Habeas Corpus) • Criminal Writ petitions in respect of Protection of life and Liberty (Protection matters) <p style="text-align: right;"><i>(Motion & Regular)</i></p>
11	SB-XI (CRIMINAL)	<p style="text-align: center;">HON'BLE MR. JUSTICE JASJIT SINGH BEDI</p> <ul style="list-style-type: none"> • Regular & Anticipatory Bail matters and any matter connected therewith arising out of same FIR/Complaint. • Quashing & Direction Petitions • Criminal Appeals • Appeals against acquittal • Leave to appeal • Criminal Revisions (IO & Others) • Criminal cases in which proceedings have been stayed • Transfer Petitions (Criminal) • Criminal Writs (Court Martial) • Criminal Writ Petition (Parole & Furlough) • Criminal Writ Petition Premature-Release • Criminal Writs (Habeas Corpus) • Criminal Writ petitions in respect of Protection of life and Liberty (Protection matters) <p style="text-align: right;"><i>(Motion & Regular)</i></p>
12	SB-XII (CRIMINAL)	<p style="text-align: center;">HON'BLE MR. JUSTICE SANJAY VASHISTH</p> <ul style="list-style-type: none"> • All the admitted Criminal Appeals upto the year 2012 and any other connected matter therewith arising out of the same FIR/Complaint • Criminal Writs (Habeas Corpus) • Criminal Writ petitions in respect of Protection of life and Liberty (Protection matters) <p style="text-align: right;"><i>(Motion & Regular)</i></p>
13	SB-XIII (CRIMINAL)	<p style="text-align: center;">HON'BLE MR. JUSTICE TRIBHUVAN DAHIYA</p> <ul style="list-style-type: none"> • All cases relating to Crime Against Women including Criminal Writ Petitions Parole & Furlough, Criminal Writ Petitions Premature release pertaining to Crime Against Women <p style="text-align: right;"><i>(Motion & Regular)</i></p>

14	SB-XIV (CRIMINAL)	<p style="text-align: center;">HON'BLE MR. JUSTICE NAMIT KUMAR</p> <ul style="list-style-type: none"> • Regular & Anticipatory Bail matters and any matter connected therewith arising out of same FIR/Complaint. • Quashing & Direction Petitions • Criminal Appeals • Appeals against acquittal • Leave to appeal • Criminal Revisions (IO & Others) • Criminal cases in which proceedings have been stayed • Transfer Petitions (Criminal) • Criminal Writs (Court Martial) • Criminal Writ Petition (Parole & Furlough) • Criminal Writ Petition Premature-Release • Criminal Writs (Habeas Corpus) • Criminal Writ petitions in respect of Protection of life and Liberty (Protection matters) <p style="text-align: right;"><i>(Motion & Regular)</i></p>
15	SB-XV (CRIMINAL)	<p style="text-align: center;">HON'BLE MR. JUSTICE HARKESH MANUJA</p> <ul style="list-style-type: none"> • Regular & Anticipatory Bail matters and any matter connected therewith arising out of same FIR/Complaint. • Quashing & Direction Petitions • Criminal Appeals • Appeals against acquittal • Leave to appeal • Criminal Revisions (IO & Others) • Criminal cases in which proceedings have been stayed • Transfer Petitions (Criminal) • Criminal Writs (Court Martial) • Criminal Writ Petition (Parole & Furlough) • Criminal Writ Petition Premature-Release • Criminal Writs (Habeas Corpus) • Criminal Writ petitions in respect of Protection of life and Liberty (Protection matters) <p style="text-align: right;"><i>(Motion & Regular)</i></p>
16	SB-XVI (CRIMINAL)	<p style="text-align: center;">HON'BLE MR. JUSTICE AMAN CHAUDHARY</p> <ul style="list-style-type: none"> • Regular & Anticipatory Bail matters and any matter connected therewith arising out of same FIR/Complaint. • Quashing & Direction Petitions • Criminal Appeals • Appeals against acquittal • Leave to appeal • Criminal Revisions (IO & Others) • Criminal cases in which proceedings have been stayed • Transfer Petitions (Criminal) • Criminal Writs (Court Martial) • Criminal Writ Petition (Parole & Furlough) • Criminal Writ Petition Premature-Release • Criminal Writs (Habeas Corpus) • Criminal Writ petitions in respect of Protection of life and Liberty (Protection matters) <p style="text-align: right;"><i>(Motion & Regular)</i></p>

17	SB-XVII <i>(CRIMINAL)</i>	<p>HON'BLE MR. JUSTICE N. S. SHEKHAWAT</p> <ul style="list-style-type: none"> • All the admitted Criminal Appeals upto the year 2012 and any other connected matter therewith arising out of the same FIR/Complaint • Criminal Writs (Habeas Corpus) • Criminal Writ petitions in respect of Protection of life and Liberty (Protection matters) <p><i>(Motion & Regular)</i></p>
18	SB-XVIII <i>(CRIMINAL)</i>	<p>HON'BLE MR. JUSTICE HARSH BUNGER</p> <ul style="list-style-type: none"> • Regular & Anticipatory Bail matters and any matter connected therewith arising out of same FIR/Complaint. • Quashing & Direction Petitions • Criminal Appeals • Appeals against acquittal • Leave to appeal • Criminal Revisions (IO & Others) • Criminal cases in which proceedings have been stayed • Transfer Petitions (Criminal) • Criminal Writs (Court Martial) • Criminal Writ Petition (Parole & Furlough) • Criminal Writ Petition Premature-Release • Criminal Writs (Habeas Corpus) • Criminal Writ petitions in respect of Protection of life and Liberty (Protection matters) <p><i>(Motion & Regular)</i></p>
19	SB-XIX <i>(CRIMINAL)</i>	<p>HON'BLE MR. JUSTICE JAGMOHAN BANSAL</p> <ul style="list-style-type: none"> • All cases relating to Crime Against Women including Criminal Writ Petitions Parole & Furlough, Criminal Writ Petitions Premature release pertaining to Crime Against Women <p><i>(Motion & Regular)</i></p>
20	SB-XX <i>(CRIMINAL)</i>	<p>HON'BLE MR. JUSTICE DEEPAK MANCHANDA</p> <ul style="list-style-type: none"> • Regular & Anticipatory Bail matters and any matter connected therewith arising out of same FIR/Complaint. • Quashing & Direction Petitions • Criminal Appeals • Appeals against acquittal • Leave to appeal • Criminal Revisions (IO & Others) • Criminal cases in which proceedings have been stayed • Transfer Petitions (Criminal) • Criminal Writs (Court Martial) • Criminal Writ Petition (Parole & Furlough) • Criminal Writ Petition Premature-Release • Criminal Writs (Habeas Corpus) • Criminal Writ petitions in respect of Protection of life and Liberty (Protection matters) <p><i>(Motion & Regular)</i></p>
21	SB-XXI <i>(CRIMINAL)</i>	<p>HON'BLE MR. JUSTICE ALOK JAIN</p> <ul style="list-style-type: none"> • All cases relating to Crime Against Women including Criminal Writ Petitions Parole & Furlough, Criminal Writ Petitions Premature release pertaining to Crime Against Women <p><i>(Motion & Regular)</i></p>

22	SB-XXII <i>(CRIMINAL)</i>	<p style="text-align: center;">HON'BLE MR. JUSTICE GURBIR SINGH</p> <ul style="list-style-type: none"> • Regular & Anticipatory Bail matters and any matter connected therewith arising out of same FIR/Complaint. • Quashing & Direction Petitions • Criminal Appeals • Appeals against acquittal • Leave to appeal • Criminal Revisions (IO & Others) • Criminal cases in which proceedings have been stayed • Transfer Petitions (Criminal) • Criminal Writs (Court Martial) • Criminal Writ Petition (Parole & Furlough) • Criminal Writ Petition Premature-Release • Criminal Writs (Habeas Corpus) • Criminal Writ petitions in respect of Protection of life and Liberty (Protection matters) <p style="text-align: right;"><i>(Motion & Regular)</i></p>
23	SB-XXIII <i>(CRIMINAL)</i>	<p style="text-align: center;">HON'BLE MR. JUSTICE DEEPAK GUPTA</p> <ul style="list-style-type: none"> • Regular & Anticipatory Bail matters and any matter connected therewith arising out of same FIR/Complaint. • Quashing & Direction Petitions • Criminal Appeals • Appeals against acquittal • Leave to appeal • Criminal Revisions (IO & Others) • Criminal cases in which proceedings have been stayed • Transfer Petitions (Criminal) • Criminal Writs (Court Martial) • Criminal Writ Petition (Parole & Furlough) • Criminal Writ Petition Premature-Release • Criminal Writs (Habeas Corpus) • Criminal Writ petitions in respect of Protection of life and Liberty (Protection matters) <p style="text-align: right;"><i>(Motion & Regular)</i></p>
24	SB-XXIV <i>(CRIMINAL)</i>	<p style="text-align: center;">HON'BLE MRS. JUSTICE AMARJOT BHATTI</p> <ul style="list-style-type: none"> • All cases relating to Crime Against Women including Criminal Writ Petitions Parole & Furlough, Criminal Writ Petitions Premature release pertaining to Crime Against Women <p style="text-align: right;"><i>(Motion & Regular)</i></p>

**ROSTER OF HON'BLE JUDGES SITTING IN HON'BLE DIVISION
BENCHES (REGULAR CASES)**

1.	Hon'ble Mr. Justice Augustine George Masih	Criminal Appeals
2.	Hon'ble Ms. Justice Ritu Bahri	RSA & Civil Revisions
3.	Hon'ble Mr. Justice Tejinder Singh Dhindsa	Criminal Appeals
4.	Hon'ble Mr. Justice Gurmeet Singh Sandhwalia	RSA & Civil Revisions
5.	Hon'ble Mr. Justice M.S. Ramachandra Rao	Criminal Appeals
6.	Hon'ble Mr. Justice Harinder Singh Sidhu	Criminal Appeals
7.	Hon'ble Mr. Justice Arun Palli	RSA & Civil Revisions
8.	Hon'ble Mrs. Justice Lisa Gill	RSA & Civil Revisions
9.	Hon'ble Mr. Justice Sureshwar Thakur	Criminal Appeals
10.	Hon'ble Mr. Justice Lalit Batra	RSA & Civil Revisions
11.	Hon'ble Mr. Justice Kuldeep Tiwari	Criminal Appeals
12.	Hon'ble Mrs. Justice Ritu Tagore	FAO (MACT)
13.	Hon'ble Mrs. Justice Manisha Batra	RSA & Civil Revisions
14.	Hon'ble Ms. Justice Harpreet Kaur Jeewan	FAO (MACT)
15.	Hon'ble Mrs. Justice Sukhvinder Kaur	FAO (MACT)
16.	Hon'ble Mr. Justice Sanjiv Berry	FAO (MACT)
17.	Hon'ble Mr. Justice Vikram Aggarwal	Criminal Appeals

NOTE:

- Hon'ble Judges sitting in Hon'ble Division Benches after exhausting their lists may sit singly for taking up Single Bench cases.
- Special Benches will be taken up on all Fridays or as per date given by the Hon'ble Special Bench itself.
- **Mentioning of Cases:**
 - (i) Mentioning of cases to be listed before Hon'ble Bench presided over by Hon'ble the Chief Justice and the cases on the board of Hon'ble the Chief Justice will be made only before Hon'ble the Chief Justice.

In case, Hon'ble the Chief Justice is not available, the mentioning of cases to be listed before Hon'ble Bench presided over by Hon'ble the Chief Justice will also be made before Hon'ble the Senior Judge of Hon'ble Division Bench-II.
 - (ii) Mentioning of Civil Writ Petitions and Civil Cases (except cases to be listed before Hon'ble Bench presided over by Hon'ble the Chief Justice and the cases on the board of Hon'ble the Chief Justice) will be made before Hon'ble the Senior Judge of Hon'ble Division Bench-II.

In case, Hon'ble the Senior Judge of Hon'ble Division Bench-II, hearing the mentioning of Civil Writ Petitions and Civil Cases (except cases to be listed before Hon'ble Bench presided over by Hon'ble the Chief Justice and the cases on the board of Hon'ble the Chief Justice) is not available, the mentioning of such cases which is required to be made before Hon'ble Division Bench-II, will be made

before Hon'ble the Senior Judge of Hon'ble Division Bench-III and so on, as per the availability.

- (iii) Mentioning of Criminal Cases will be made before Hon'ble the Senior Judge of Hon'ble Division Bench-III.

In case, Hon'ble the Senior Judge of Hon'ble Division Bench-III, hearing the mentioning of Criminal Cases is not available, the mentioning of such cases which is required to be made before Hon'ble Division Bench-III, will be made before Hon'ble the Senior Judge of Hon'ble Division Bench-II and so on, as per the availability.

- (iv) However, the applications in which main cases are already listed in Urgent/Ordinary/Regular hearing before any Hon'ble Bench as per current roster, the mentioning regarding the same will be made before the same Hon'ble Bench.

- Cases upto the year 2000, cases relating to Senior Citizens, Crime against Women, differently abled persons, Juveniles, Marginalized Sections of society, Prevention of Corruption Act, cases in which proceedings before lower Courts have been stayed and remand cases from Hon'ble the Supreme Court will be taken up on priority basis.
- The application(s) for Placing on Record the documents without any further prayer except exemption from filing certified copies, in pending cases will be listed on the date when the main case is to be listed.
- The application(s) for recalling/modification/correction/clarification/rectification/waiver of costs etc. in the pending case unless specifically styled as Review Application, will be listed as per Roster.

The application for vacation of order of interim bail/vacation of stay in pending criminal case/petition shall also be listed as per roster.

- The Successive Bail Applications filed U/s 438 & 439 Cr.P.C of the same accused, Application for cancellation of bail U/s 439 (2) Cr.P.C., U/s 102 of Juvenile Justice (Care and Protection of Children) Act, 2015, Criminal Appeals (Bail) filed U/s 14A (2) of Scheduled Caste & Scheduled Tribes (Prevention of Atrocities) Act, 1989 as amended by the Amendment Act, 2015 and Criminal Appeals (Bail) filed U/s 21 of National Investigation Agency Act will be listed before the same Hon'ble Bench which decided the earlier bail applications, unless the Hon'ble Judge/Judges has/have transferred or superannuated, irrespective of the subject matter assigned to the said Hon'ble Bench.

In Case, the said Successive Bail Application of the same accused or Application for Cancellation of Bail is listed before the same Hon'ble Bench in view of the aforesaid directions, it will deemed to be listed as per roster.

- Special Division Bench(es) presided by Hon'ble First Judge of the Regular Division Bench(es) will be taken up at 10 a.m. i.e. before meeting of respective Regular Division Benches on the given date or Friday as the case may be.

In case, there are two or more Special Division Benches with Hon'ble First Judge of the Division Bench as a member, the Special Division Benches will be taken up as per the Seniority of Hon'ble Second Judge.

- The cases which are pending in motion hearing and ordered to be listed along with admitted cases, without passing order to the effect of their admission, will be listed in motion hearing along with admitted cases before concerned Hon'ble Benches.
- The cases which have been kept as Part-Heard by the Hon'ble Bench, the said order shall be given effect to only for a month from the first date of passing the said order by the Hon'ble Bench for the purpose of listing.

No matter shall be presumed to be 'Part Heard' unless it is specifically mentioned in the order by the Hon'ble Bench to be kept as 'Part Heard'.

- In supersession of earlier orders as to listing of case(s) passed by Hon'ble the Chief Justice or as per his orders; all the cases which can now be listed as per roster in the current roster, will be listed as per roster.
- Specifically directed matters may be assigned by Hon'ble the Chief Justice to any of the above Benches or any of the Hon'ble Judges sitting singly or to a specifically constituted Bench.

BY ORDER OF HON'BLE THE CHIEF JUSTICE.

Sd/-
(Ramesh Chander Dimri)
Registrar General